

(11)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.631/88

A.B.Bhattacharjee,
Executive Engineer(E&M),
Padmapur open cast Project,
W.C.L., Chandrapur,
Maharashtra State.

.. Applicant

vs.

1. Director General(Works),
Central P.W.D.
Nirman Bhavan,
Moulana Azad Road,
New Delhi - 1.
2. Superintending Engineer(Elect.),
Nagpur Central Elect.Circle,
C.P.W.D., Villa Marina,
Chindwara Road,
Nagpur - 13.
3. Shri Charandas,
Executive Engineer(Elect.),
Elec.Division No. X,
C.P.W.D., East Block level,
R.K.Puram,
New Delhi - 22.

.. Respondents

Coram: Hon'ble Shri G.Sreedharan Nair, Vice-Chairman
Hon'ble Shri I.K.Rasgotra, Member(A)

Appearances:

1. Applicant in person.
2. Mr.Ramesh Darda
Advocate for the Respondents.

ORAL JUDGMENT: Date: 6-8-1990
(Per G.Sreedharan Nair, Vice-Chairman)

Heard the applicant who appeared in person as well as counsel for the respondents.

2. The applicant who was an employee under the C.P.W.D. joined the service of Coal India Limited and after getting absorbed therein resigned from the C.P.W.D. In this application he has prayed for pensionary benefits.

3. In the reply filed by the respondents the claim is resisted on the basis

of the order dated 27-8-1982 that was issued on appointment of the applicant to the Coal India Limited where it is stated that as the transfer of appointment is not in public interest the C.P.W.D. will not accept any liability to pay any retirement benefit or carry forward of leave.

4. Today when this matter was taken up for hearing the copy of an order issued by the Directorate General Works, C.P.W.D. on 9.3.1990 has been produced before us by which retirement benefits pro-rata, as well as benefit of leave encashment and provident fund etc. have been sanctioned. However, the applicant submitted that no payments have been made till now. It was stated by him that in the month of June he has exercised the option. In the circumstances we close this application with a direction to the respondents to implement the order dtd. 9-3-1990 within a period of six months, on the applicant complying with the directions contained therein.

I. K. RASGOTRA 6/8/90 (I.K.RASGOTRA) (G.SREEDHARAN NAIR)
Member(A) Vice-Chairman

G.S.N. 6/8/90